

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 7**  
**177/241-242/2020**

**IN THE MATTER OF:**

Vinod Shankar Shring

.... Petitioner

v.

Mcconverge Services Pvt Ltd. Ltd and  
Ors.

.... Respondent

**Order U/s. 241-242**

**Order delivered on 21.03.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the Petitioner : Adv, Sourabh Kalia, Adv. Avik Sarkar

For the Respondent : Adv. Vishal

**ORDER**

**CA-818/2020, CA-131/2022, CA-133/2023**

Mr. Sourabh Kalia, Ld. Counsel appeared on behalf of the Applicant in CA-133/2023. Mr. Vishal, Ld. Counsel appeared on behalf of the Non-Applicant. Ld. Counsel for the Applicant stated that the reply filed by the Non-Applicant has been received yesterday itself and he seeks time to go through the same. He further states that he is ready with his submissions, but since the matter is being heard by the Regular Bench, therefore, this matter be listed before the Regular Bench.

At his request and by consent, list the matter before the Regular Bench on **02.05.2024.**

**-Sd/-**

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

**-Sd/-**

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

21.03.2024  
Lalit